

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.405

IA/4513/ND/2022 IN IB/423/ND/2022

IN THE MATTER OF:

Kavindra Kumar & Ors.

...

Applicant

Versus

Desein Private Limited

...

Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 22.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kumar Deepraj, Adv.

For the Respondent : Mr. Ankit Shah, Adv., Mr. Varun Gupta, Adv. &
Ms. Simran Wason, Adv. & Mr. Raghav Marwah,
Adv.

For Applicant/Rajesh Sabharwal in I.A. No. 4513/2022 : Mr. Kunal Anand,
Adv. & Ms. Saloni Mahajan, Adv.

ORDER

IA/4513/ND/2022

This application has been filed on behalf of Mr. Rajesh Sabharwal.

Notice be issued in the present application i.e. **IA/4513/ND/2022** to both the parties through all modes.

Ld. Counsel for the respondent has also received the copy. Reply be filed within two weeks on receipt of the notice, failing which, the right to file reply shall stand closed and no further opportunity shall be granted for the same. Rejoinder, if any, be filed within one week thereafter, with advance copy to the other side, failing which, the right to file rejoinder shall stand closed.

Let the matter be fixed for completion of pleadings and arguments **16.11.2022.**

-sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)